

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

**Application No. E/Withdrawal/30144/2018
in
Appeal No. E/2112/2012**

(Arising out of Order-in-Original No. 04/2012 (C.E.)- Commr. dated
30.04.2012 passed by Commissioner of Customs, Central Excise &
Service Tax, Hyderabad-I)

**Commissioner of Central Tax –
Commissioner of Central Tax, Central
Excise & Service Tax – Medchal – G S T**Appellant(s)

Vs.

M/s Aurobindo Pharma (unit – iv)Respondent(s)

Appearance

Shri Guna Ranjan, Superintendent (AR) for the Appellant.
None for the Respondent.

Coram:

**Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)
Hon'ble Mr. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)**

**Date of Hearing: 03/05/2018
Date of Decision: 03/05/2018**

FINAL ORDER No. A30545/2018

[Order per: M.V. Ravindran]

This application is filed by the Revenue for withdrawal of
appeal No. E/2112/2012 on the ground that the amount involved in

this case is less than Rs. 10 lakhs. The application states monetary limit for withdrawing the appeal.

2. The application for withdrawing of the appeal on the new litigation policy is allowed and appeal is dismissed as withdrawn.

(Order dictated & pronounced in open court)

P. VENKATA SUBBA RAO
MEMBER (TECHNICAL)

M.V. RAVINDRAN
MEMBER (JUDICIAL)

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